

ITEM NO.2

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 15355/2014 in Criminal Appeal No(s). 2162/2013

UDHAM SINGH & ANR.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(for bail and office report)

Date : 17/02/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. Syed Mehdi Imam, Adv.
Mr. Lal Singh Thakur, Adv.
Mr. Tabrez Ahmed, Adv.
Mr. Javed M., Adv.
Mr. R. K. Solanki, Adv.
Mr. Sudhir Tewatia, Adv.

For Respondent(s) Mr. R. K. Dash, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Abhishth Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Looking at the facts of the case, we find no ground to grant bail to the petitioners.

Crl. A. 15355 of 2014 - application for bail is, accordingly, rejected.

Hearing of the appeal is expedited.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar